

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1029
TO BE ANSWERED ON 18.09.2020

PROTECTION FOR WOMEN IN SHELTER HOMES

1029: SMT. NAVNEET RAVI RANA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the government has taken note of the increase in crimes reported from shelter homes, if so, details thereof alongwith the steps proposed/undertaken by the government in this regard;
- (b) whether it is a fact that there is little transparency and hardly any monitoring in the activities of the shelter homes;
- (c) the corrective measures taken/to be taken by the Government in this regard;
- (d) whether it has also come to the notice of the Government that the abuse is not only sexual but may also include denial of food, verbal abuse, corporal punishment and other forms of harassment; and
- (e) if so, the action taken/to be taken by the government in this regard?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SRIMATI SMRITI ZUBIN IRANI)

(a) to (e) The Government is aware of the safety and wellbeing of women in shelter homes. In Swadhar Greh and Ujjawala schemes, there is a provision of three tier monitoring mechanism at District, State and Central levels. The unlawful activities including denial of food, verbal abuse, corporal punishment and other forms of harassment by the members of management and staff result in stoppage of grant and blacklisting of the implementing agency without prejudice to criminal action.
